

ITEM NO.123

REGISTRAR COURT

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Civil Appeal No(s). 9469/2024

RAJEEV RISHI THE CHAIRMAN AND MANAGING DIRECTOR CENTRAL BANK OF
INDIA & ANR. Appellant(s)

VERSUS

RADHEY SHYAM MISHRA

Respondent(s)

Date : 03-10-2024 This appeal was called on for hearing today.

For Appellant(s)

M/S. J S Wad And Co, AOR
Mr. Ashish Wad, Adv.
Mrs. Tamali Wad, Adv.
Ms. Swati Arya, Adv.
Ms. Akriti Arya, Adv.

For Respondent(s)

Respondent-in-person

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent has filed an Application for permission to appear and argue in person wherein he has also stated that he is practicing as Advocate in the High Court of Allahabad, Lucknow Bench, U.P. and, thus, he is competent to plead and argue this matter in person. Application is hereby allowed.

It has been submitted by Ld. Counsel for the appellant that the sole respondent has already been duly served as is

contd...

mentioned in the Record of Proceeding dated 12.8.2024 of the Hon'ble Court.

Registry to process the matter for listing before the Hon'ble Court, as per rules. In the meantime, parties may file statement of case, if any.

SUJATA SINGH
Registrar

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